

ITEM NO.11
SECTION XVI-A

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Transfer Petition(s) (Civil) No(s). 2838/2019

RICHA BAHUGUNA

Petitioner(s)

VERSUS

ASHISH VAISHNAV

Respondent(s)

Date : 30-09-2020 This petition was called on for hearing today.

For Petitioner(s)

Ms. Ritu Reniwal, Adv.
Mr. Kumar Gaurav, Adv.
Mr. B.N. Dubey, Adv.
Mr. Robin Khokhar, AOR

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Ld. Counsel for the petitioner has filed proof of service (served through e-mail) in respect of the sole respondent alongwith application for exemption from filing duly affirmed affidavit but it is found to be defective. Defects be cured within four weeks.

List again on 27.11.2020.

ANIL LAXMAN PANSARE
Registrar